

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211 - **CP 42 of 2017**
With
ITEM No.212 - IA 169 of 2017
ITEM No.213 - IA 170 of 2017
ITEM No.214 - IA 171 of 2017
ITEM No.215 - IA 172 of 2017
ITEM No.216 - IA 173 of 2017
ITEM No.217 - IA 174 of 2017
ITEM No.218 - IA 175 of 2017
ITEM No.219 - Comp.Appl/34(AHM)2021
ITEM No.220 - IA/4(AHM)2024

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal Industries Pvt Ltd & Ors

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv.
For the Respondent :Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth Contractor &
Mr. Pranjal Buch, Adv. for R-2,4,5 & 6
Mr. Rohan Lavkumar ,Adv. i/b. Nanavati Associates, for R-1
Mr. Pavan Godiawala, Adv. for R-3 & 7

ORDER

CP 42 of 2017, IA 169 of 2017, IA 170 of 2017, IA 171 of 2017, IA 172 of 2017, IA 173 of 2017, IA 174 of 2017, IA 175 of 2017, Comp. Appl/34(AHM)2021 & IA/4(AHM)2024

Heard the Ld. Counsel for the applicant. He requested for reserving for the orders in all the matters and stated that he had filed a detailed affidavit. This was agreed by the respondent. Ld. Sr Counsel for Respondent no.2,4 5 & 6 agreed but sought short adjournment. He may file written submissions of not more than 3 to 5 pages within two days. On request, the Ld. Counsel for the applicant is also permitted to file short written submissions within 2 days. The counsels agreed that they would not be

submitting any further documents or facts additionally than those argued, and if submitted would be ignored by this Tribunal.

Orders are reserved.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)